CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 169/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Power

Purchase Agreement dated 9.11.2011 amended Power Purchase Agreement dated 1.2.2018 seeking quashing of notice for rectification dated 8.6.2022 issued by South Bihar Power Distribution Co. Ltd., Bihar State Power (Holding) Co. Ltd. and North Bihar Power

Distribution Co. Ltd

Petitioner : GMR Kamalanga Energy Limited (GKEL)

Respondents : Bihar State Power (Holding) Co. Ltd. and 2 anr

Date of Hearing : **15.9.2023**

Coram : Shri Jishnu Barua, Chairperson

Shri I.S Jha, Member Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Shri Vishrov Mukherjee, Advocate, GKEL

Ms. Yashaswi Kant, Advocate, GKEL Ms. Juhi Senguttuvan, Advocate, GKEL

Shri M.G. Ramachandran, Sr. Advocate, Bihar Discoms

Ms. Rohini Prasad, Advocate, Bihar Discoms Ms. Srishti Khindaria, Advocate, Bihar Discoms Shri Aneesh Bansal, Advocate, Bihar Discoms

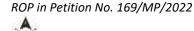
Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for a grant of time to file its rejoinder to the reply filed by the Respondents. This was not opposed by the learned senior counsel for the Respondents. Accordingly, by consent of the parties, the Commission adjourned the hearing.

2. Meanwhile, the Petitioner is directed to submit the following additional information on or before **20.10.2023**, after serving a copy to the Respondents:

(a)the month wise details from September 2014 to August 2023 in the following format:

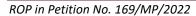
Month	Base Rate	Escalation Ind Published by CERC	ex Escalation Considered	Rate
		T donoriod by OLITO	Considered	



- 3. The Respondents are permitted to file their replies by **3.11.2023**, after serving a copy to the Petitioner, who may file its rejoinder by **10.11.2023**.
- 4. The Petition shall be listed for hearing on 17.11.2023.

By order of the Commission

Sd/-(B. Sreekumar)
Joint Chief (Law)



A.